

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL (AT) NO.11 OF 2020**

In the matter of:

Jugal Kishore Shroff

Appellant

Vs

Registrar of Companies, Mumbai & Anr

Respondent

Mr. Anando Mukherjee and Mr Zain A Khan, Advocates for Appellant.

**ORDER**

**22.01.2020-** Learned counsel for the appellant submits that the notice STK was never served on the company as well as directors. However, the NCLT has not given a specific finding on this issue.

2. Let notice be issued on Respondent by speed post. If the appellant provides the email address of the Respondent, let notice be also issued through email. Requisites alongwith process fee, if not filed, be filed by 24.1.2020.

3. List the matter on **10.2.2020**.

**(Justice Jarat Kumar Jain)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**(Dr.Ashok Kumar Mishra)**  
**Member (Technical)**

**Bm/kam**